Increase of the limit of Atal Pension Yojana (APY)

678. SHRI DHARMAPURI SRINIVAS:

SHRI T.G. VENKATESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is considering to increase the limit of the pension under Atal Pension Yojana (APY), if so, the details thereof;
- (b) whether Government has received any proposal from Pension Fund Regulatory Development Authority (PFRDA) to this effect, if so, the details thereof; and
 - (c) the stand of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) Pension Fund Regulatory Development Authority has submitted a proposal to increase the limit of pension under APY to the Government. The issue is under examination.

Identification of Benami properties

- 679. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of FINANCE be pleased to state:
- (a) whether the *Benami* Transaction (Prohibition) Amendment Act, 2016 could contain illegal transaction of immovable properties;
- (b) if so, the details thereof, including the number of *benami* properties acquired and their total value; and
- (c) the details of further steps Government plans to take to identify illegally acquired immovable properties falling under the category of benami property?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Prohibition of Benami Property Transactions Act 1988 as amended by the *Benami* Transaction (Prohibition) Amendment Act, 2016 seeks to prohibit the *benami* transactions irrespective of the method by which the *benami* property is acquired. Such *benami* transactions include transactions in respect of movable as well as immovable properties.

(b) As on 30/06/2018, provisional attachments have been made in more than 1600 benami a transactions involving *benami* properties valued at over ₹ 4300 crores.

[24 July, 2018]

(c) The Government has taken various steps to identify *benami* properties. The Income tax Department (ITD) has set up 24 dedicated Benami Prohibition Units (BPUs) across India. These BPUs are involved in gathering information and matching the same with the data available for identifying the *benami* properties and taking effective action as per the provisions of Prohibition of *Benami* Property Transactions Act 1988 as amended by the *Benami* Transaction (Prohibition) Amendment Act, 2016.

Panel to tackle NPAs

680. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Sunil Mehra Committee gave its report for resolution of stressed assets in banks;
 - (b) if so, the details thereof and the response of Government;
 - (c) whether monitoring mechanism had been recommended to track resolution;
 - (d) if so, the details thereof; and
- (e) the safeguards provided for the companies which have defaulted for valid reasons?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (e) As per bank inputs, banks had set up a committee on resolution of stressed assets, which has given its report suggesting a five-pronged approach for stressed assets resolution by the banking industry in the areas of SME resolution (for which banks may put in place a robust monitoring process), bank-led resolution, AMC/AIF-led resolution, resolution through the Insolvency and Bankruptcy Code, and an asset trading platform. It does not specifically mention safeguards for companies that have defaulted for valid reasons. Banks have initiated steps for taking forward the suggestions with due approvals.

Restructure funding of Air India

681. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has decided not to go ahead with Air India stake sale in the near future, in view of airline posting operational profits;